

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.99/2025

SOVRAN**APPLICANT****VERSUS****STATE OF UTTAR PRADESH &
ORS.****RESPONDENT(S)****INDEX**

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THROUGH**Priyanka swami****Place: New Delhi**
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**BEFORE THE NATIONAL GREEN TRIBUNAL
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SOVRAN

APPLICANT

VERSUS

**STATE OF UTTAR PRADESH &
ORS.**

RESPONDENT(S)

**REPLY ON BEHALF OF DISTRICT MAGISTRATE, JHANSI WITH
AFFIDAVIT**

MOST RESPECTFULLY SHOW:

- 1.** That it is respectfully submitted that the answering respondent is filing this reply in compliance with the directions of this Hon'ble Tribunal. The present reply is submitted to place on record the relevant facts, actions taken, and developments in the matter, in order to assist the Hon'ble Tribunal in effective adjudication of the case.
- 2.** That it is submitted that the matter concerns a sand/gravel mining lease granted in favour of Shri Chandrapal Singh, son of Shri Bhopal Singh, resident of Krishna Nagar Colony, Khera Gadhiya gaon, Tehsil and District Jhansi.
- 3.** That the said lease was validly granted for a period of five years, commencing from 17.05.2023 and expiring on 16.05.2028, in

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respect of land bearing Gata No. 314 (Section-01), admeasuring 4.750 hectares, situated in Village Manikpura, Tehsil Moth, District Jhansi, falling within the Betwa River area. It is submitted that the lease was granted following due process and in compliance with all statutory and administrative requirements applicable under the relevant provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and associated rules. Against the said grant of lease, Original Application No. 99/2025 was filed by the applicant, Sowaran Singh, before the Hon'ble National Green Tribunal, alleging certain irregularities in the grant of mining rights and seeking intervention from this Hon'ble Tribunal.

4. It is respectfully submitted that the Government of Uttar Pradesh, Department of Geology and Mining, vide communication bearing Number 365/SSM/2025 dated 12.01.2025, in Surveillance No. 03(R)/G&M/(U.P.)/2025, took cognizance of a vigilance submitted by Shri Chandrapal Singh, son of Shri Bhopal Singh, resident of Krishna Nagar Colony, Khera Gadhiyagaon, Tehsil and District Jhansi, under Rule 80 of the Uttar Pradesh Sub-Mineral (Prevention) Rules, 2021. The vigilance pertained to the order dated 12.12.2024 passed by the District Magistrate, Jhansi. The matter involved monitoring by the Department, with the District Magistrate, Jhansi,

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identified as the concerned authority in respect of the action taken, and Shri Chandrapal Singh being the person raising the grievance regarding the said order. **True Copy of order dated 22.01.2025 is attached herewith and marked as Annexure P/1**

5. It is respectfully submitted that the State Level Environmental Impact Assessment Authority (SEIAA) passed an order dated 02.04.2025, which is central to the present proceedings. The said order was issued in the context of environmental clearance and regulatory compliance in respect of the sand/gravel mining lease held by Shri Chandrapal Singh. **True copy of order dated 02.04.2025 passed by SEIAA U.P is attached herewith and marked as Annexure P/2**

6. It is further submitted that in parallel, Writ Petition No. 7251/2025 (Chandrapal Singh v. State of Uttar Pradesh & Ors.) was filed by the leaseholder before the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench. The petition was filed under Article 226 of the Constitution of India, challenging the order dated 02.04.2025 passed by respondent No. 2 (State Level Environment Impact Assessment Authority, SEIAA), which was issued pursuant to the alleged cancellation of the mining lease deed of the petitioner. Vide

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order dated 07.10.2025, the Hon'ble High Court observed and recorded the following salient points:

- a) The petitioner had challenged the order of SEIAA dated 02.04.2025, alleging irregularities in the cancellation of his mining lease.
- b) The Court noted that the Divisional Commissioner, Jhansi, vide order dated 24.10.2024, had already set aside the earlier cancellation order dated 12.08.2024 passed by the District Magistrate, Jhansi. The SEIAA had failed to take cognizance of the said order while passing the impugned order.
- c) The Court observed that although the counsel for the petitioner had served the writ petition on respondent No. 2 (SEIAA) through dasti service, none appeared on behalf of SEIAA during the proceedings.

True Copy of judgement dated 07/10/2025 in Writ-C 7251 of 2025 is attached herewith and marked as Annexure P/3

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- 7.** That taking the above facts into consideration, the Hon'ble High Court disposed of the writ petition by quashing and setting aside the impugned order, while directing the competent authority to afford a fair opportunity of hearing to the petitioner and thereafter pass a reasoned order strictly in accordance with law. The Hon'ble Court mandated that the procedure of passing the reasoned order should be completed within eight weeks from the date of the order.
- 8.** That it is respectfully submitted that pursuant to the directions issued by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, vide judgment and order dated 07.10.2025 passed in Writ-C No. 7251 of 2025, the State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh, afforded an opportunity of personal hearing to the leaseholder on 02.12.2025, in strict compliance with the principles of natural justice.
- 9.** That it is further submitted that after considering the submissions made by the leaseholder and examining the relevant records, SEIAA, Uttar Pradesh, in its meeting held on 02.12.2025, took a conscious and reasoned decision, the minutes whereof were formally issued on 31.12.2025, whereby the Environmental Clearance bearing MoEFCC Proposal No. SIA/UP/MIN/03744/2022 & SEIAA, U.P. File No. 7335/6342, in respect of sand/gravel mining

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over an area of 4.750 hectares in Arazi No. 314 (Block No.-01), Village Manikpura, Tehsil Moth, District Jhansi, has been restored.

- 10.** That it is pertinent to state that as a consequence of the earlier deactivation of the Environmental Clearance vide decision of SEIAA dated 02.04.2025, the mining operations of the leaseholder remained completely suspended with effect from 15.05.2025, despite the subsistence of a valid mining lease for the period 17.05.2023 to 16.05.2028, and such suspension was not attributable to any violation or lapse on the part of the leaseholder.
- 11.** That it is respectfully submitted that with the restoration of the Environmental Clearance on 31.12.2025, all regulatory impediments for resumption of lawful mining operations stand removed, and the leaseholder has become entitled to recommence mining operations strictly in accordance with the conditions stipulated in the Environmental Clearance, mining lease deed and applicable statutory provisions.
- 12.** That it is further submitted that the period during which mining operations remained interrupted, i.e., from 15.05.2025 to 31.12.2025, was occasioned solely due to the impugned administrative action which has since been rectified pursuant to judicial scrutiny and compliance thereof. Accordingly, the said

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period deserves to be treated as an interrupted period for all consequential administrative and financial purposes, including installments/royalty obligations, in accordance with law. **True copy of order dated 31.12.2025 issued by SEIAA, Uttar Pradesh is attached herewith and marked as Annexure P/4**

- 13.** That the answering respondent submits that the aforesaid subsequent development clearly demonstrates due compliance with the orders of the Hon'ble High Court and reflects that the regulatory authorities have acted within the framework of law, thereby leaving no subsisting illegality in respect of the Environmental Clearance or continuance of the mining lease.
- 14.** In light of the above, respondent seek leave to file this supplementary reply/response to update the Hon'ble Tribunal regarding the subsequent developments, including the compliance of directions issued by the Hon'ble High Court and the ongoing legal process concerning the mining lease. Respondents respectfully request the Hon'ble Tribunal to take note of the same and pass such orders as deemed just and proper in the facts and circumstances of the case.

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SOVRAN SINGH

APPLICANT

VERSUS

STATE OF UTTAR PRADESH &
ORS.

RESPONDENT(S)

AFFIDAVIT

I, Shailendra Singh, aged about 50 years S/o Dr. Shri Shankar Dayal Singh is presently posted as Senior mines officer, Jhansi, Uttar Pradesh having an office at Jahnsi., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of District Magistrate Jhansi.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may



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DEPONENT

I have identified the deponent who has signed in my presence

VERIFICATION

Verified on solemn affirmation at New Delhi on this **15 JAN 2026** day of.....2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

ATTESTED
NOTARY PUBLIC
(INDIA)

15 JAN 2026



उत्तर प्रदेश शासन

भूतत्व एवं खनिकर्म विभाग

संख्या-365/ एस0एस0एम0/2025

लखनऊ:: दिनांक:: 22 जनवरी, 2025

निगरानी संख्या-03(आर)/जी0एण्डएम0/(यू0पी0)/2025

श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी कृष्णा नगर कालोनी, खेरा गढ़ियागांव, झांसी।-----निगरानीकर्ता।

बनाम

1. जिलाधिकारी, झांसी।-----प्रतिपक्षीगण।

निर्णय

विषयगत निगरानी उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-80 के अन्तर्गत श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी कृष्णा नगर कालोनी, खेरा गढ़ियागांव, तहसील एवं जनपद-झांसी ने जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12.12.2024 के विरुद्ध निगरानी प्रस्तुत की है।

संक्षेप में निगरानीकर्ता का कथन है कि जनपद-झांसी के तहसील-मोठ ग्राम-मनिकपुरा के आराजी संख्या-314 खण्ड-01 क्षेत्रफल 4.750 हे० से 23750 घन० मी० बालू/मोरम का 05 वर्षीय खनन पट्टा दिनांक 17.05.2023 से 16.05.2028 तक की अवधि के लिए ई-निविदा सह, ई-नीलामी स्वीकृत/निष्पादित था। प्रश्नगत खनन पट्टा क्षेत्र के सम्बन्ध में शिकायत प्राप्त होने पर दिनांक 27.06.2024 को राजस्व एवं खनन विभाग की संयुक्त दल द्वारा खनन पट्टा क्षेत्र की जाँच की गयी। जाँच आख्या के आधार पर जिलाधिकारी कार्यालय, झांसी द्वारा अवैध खनन व खनन पट्टा शर्तों के उल्लंघन हेतु नोटिस संख्या-342/30-एम0एम0सी0/2024-25 दिनांक 03.07.2024 व नोटिस संख्या-344/30-एम0एम0सी0/2024-25 दिनांक 06.07.2024 निर्गत कर कुल धनराशि रू० 13,77,400/- जमा करने हेतु निर्देशित किया गया। नोटिस दिनांक 03.07.2024 का स्पष्टीकरण निगरानीकर्ता द्वारा दिनांक 18.07.2024 को प्रस्तुत किया गया। उक्त स्पष्टीकरण के क्रम में जिलाधिकारी, झांसी द्वारा आदेश संख्या-512/30-एम0एम0सी0/2024-25 दिनांक 12.08.2024 को निरस्त करते हुए उ० प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-61 में दिये गये प्राविधानों के अन्तर्गत प्रश्नगत खनन पट्टा निरस्त कर दिया गया तथा जमा प्रतिभूति की धनराशि रू० 9,85,625/- को नोटिस दिनांक 03.07.2024 में अधिरोपित धनराशि रू० 13,77,400/- से समायोजित करने के पश्चात रू० 3,91,775/- व बकाया डी०एम०एफ० धनराशि रू० 11,77,584/- व टी०सी०एस० धनराशि रू० 1,13,545/- को जमा करने हेतु निर्देशित किया गया है। जिलाधिकारी के आदेश दिनांक 12.08.2024 के विरुद्ध निगरानीकर्ता द्वारा मा० न्यायालय आयुक्त, झांसी मण्डल, झांसी के समक्ष अपील सं०-1076/2024 चन्द्रपाल सिंह बनाम जिलाधिकारी व उ० प्र० सरकार योजित की गयी थी। जिसे निस्तारित करते हुए मा० न्यायालय आयुक्त, झांसी मण्डल, झांसी द्वारा दिनांक 24.10.2024 को पारित आदेश द्वारा जिलाधिकारी, झांसी का आदेश दिनांक 12.08.2024 को निरस्त करते हुए जिलाधिकारी, झांसी को निगरानीकर्ता को युक्तियुक्त अवसर प्रदान करते हुए उ० प्र० उपखनिज (परिहार) नियमावली, 2021 के नियमों के आलोक में गुण-दोष के आधार पर आदेश

पारित करने हेतु प्रतिप्रेषित किया गया। उक्त आदेश के क्रम में निगरानीकर्ता को दिनांक 12.11.2024 के द्वारा नोटिस निर्गत कर अपना पक्ष रखने हेतु साक्ष्यों सहित नियत तिथि को उपस्थित होने के निर्देश दिये गये। जिलाधिकारी, झांसी ने अपने आदेश संख्या-963/30-एम0एम0सी0/2024-25 दिनांक 12.12.2024 के द्वारा निगरानीकर्ता द्वारा प्रस्तुत प्रत्यावेदन दिनांक 14.11.2024 को निरस्त करते हुए खनन पट्टा निरस्तीकरण आदेश दिनांक 12.08.2024 को यथावत् रखा गया तथा क्षेत्र को नये सिरे से परिहार पर व्यवस्थापित किये जाने का आदेश पारित किया गया। अन्त में निगरानीकर्ता द्वारा जिलाधिकारी, झांसी का पारित आदेश दिनांक 12.12.2024 व जाँच आख्या दिनांक 27.06.2024 को निरस्त करने व खनन पट्टा संचालन हेतु ई0-एम0एम0-11 निर्गत करने हेतु जिलाधिकारी, झांसी को निर्देशित करने हेतु अनुरोध किया गया है।

जिलाधिकारी ने अपने पत्र संख्या-1096/30-एम0एम0सी0/2024-25 दिनांक 22.01.2025 द्वारा प्रस्तरवार आख्या उपलब्ध कराया। जिलाधिकारी की आख्या के अनुसार, जनपद-झांसी के तहसील-मोंठ स्थित ग्राम-मनिकपुरा के आराजी संख्या-314 खण्ड-01 रकबा-4.750 हे0 पर बेटवा नदी तल स्थित बालू/मोरम का नीलामी पट्टा 05 वर्ष दिनांक 17.05.2023 से दिनांक 16.05.2028 तक की अवधि हेतु श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह, निवासी-कृष्णा नगर कॉलोनी, खेरा गढ़ियागांव, तहसील व जिला-झांसी के पक्ष में स्वीकृत था। प्रश्नगत खनन पट्टा क्षेत्र का कुल चार बार किये गये निरीक्षण दिनांक 05.01.2024, 22.04.2024, 01.05.2024 व 27.06.2024 के अनुसार निष्पादित पट्टाविलेख की शर्तों एवं उपबन्धों का उल्लंघन तथा उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम-3, 35, 36(1), 42(ज) (1) का भी उल्लंघन किया गया है, जिसमें पट्टेधारक द्वारा निरीक्षण दिनांक 05.01.2024, 22.04.2024 एवं 01.05.2024 में पायी गयी अनिमितताओं के कारण उक्त नियमावली, 2021 के अन्तर्गत अधिरोपित शास्ति की धनराशि को वसूल भी किया गया। प्रश्नगत खनन पट्टा क्षेत्र का निरीक्षण दिनांक 27.6.2024 जी0पी0एस0 कॉर्डिनेट्स सहित फोटोग्राफ्स अंकित कर आख्या प्रेषित की गयी। जो निम्नवत् है:- 1. प्रश्नगत खनन पट्टा क्षेत्र में सीमास्तम्भ अपने जी0पी0एस0 बाऊंडरी कॉर्डिनेट पर लगा होना पाया गया। 2. प्रश्नगत खनन पट्टा क्षेत्र में पी0टी0जेड कैमरा लगा हुआ नहीं पाया गया। 3. प्रश्नगत खनन पट्टा क्षेत्र में एक प्रतिबन्धित मशीन (लिफ्टर) पाया गया, जो पर्यावरणीय शर्तों का उल्लंघन है। उक्त प्रतिबन्धित मशीन (लिफ्टर) को मौके पर क्षतिग्रस्त कर दिया गया। 4. प्रश्नगत खनन पट्टा क्षेत्र के बाहर पट्टाधारक द्वारा खनन कर बालू/मोरम भण्डारित किया जाना पाया गया जिसकी पैमाईस का विवरण निम्नवत् है:-

लम्बाई (मी० में)	चौड़ाई (मी० में)	ऊचाई (मी० में)	कुल मात्रा (घनमी० में)
70.00	04.00	1.20	336.00 घनमीटर

उपरोक्त प्रस्तुत निरीक्षण आख्या के अनुसार उक्त कृत्य यथा खनन पट्टा क्षेत्र में पी0टी0जेड0 कैमरा लगा हुआ नहीं पाया जाना, स्वीकृत क्षेत्र से बाहर प्रतिबन्धित मशीन लिफ्टर के माध्यम से अवैध खनन कर 336.00 घनमीटर भण्डारित किये जाने का कृत्य उपखनिज (परिहार) नियमावली-2021 के नियम-3, 35, 36(1) व 42 (1) का स्पष्ट उल्लंघन है। जिसमें सक्शन मशीन लिफ्टर के माध्यम से क्षेत्र के बाहर अवैध खनन किये जाने के कारण नियम-60 (4) (प्रति अवसर पाँच लाख रुपये की धनराशि) के अन्तर्गत कुल रू0 5,00,000/- की धनराशि, पर्यावरण शर्तों के उल्लंघन के कारण नियम-60(2) के अन्तर्गत 50,000.00 की धनराशि, पट्टा क्षेत्र में पी0टी0जेड0 कैमरा लगा हुआ नहीं पाये जाने के कारण नियम-60 (3) (प्रति अवसर पच्चीस हजार रुपये की धनराशि) के अन्तर्गत नियमानुसार रू0 25,000.00 की शास्ति शुल्क के रूप में एवं क्षेत्र के बाहर अवैध खनन कर भण्डारित 336.00 घनमीटर बालू/मोरम पर सॉयल्टी के रूप में

रु0 50,400.00 तथा खनिमुख मूल्य के रूप में रु0 50,400.00x5-2,52,000.00 की धनराशि व नियम-58 के अन्तर्गत रु0 5,00,000.00 की शास्ति शुल्क अधिरोपित कर कुल धनराशि रु0 13,77,400.00 अधिरोपित करते हुए पट्टे धारक द्वारा पट्टा क्षेत्र में बार-बार उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-3, 35, 36(1), 38(2), 42ज(1) एवं पर्यावरण शर्तों तथा निष्पादित पट्टाविलेख में उल्लिखित शर्तों का उल्लंघन किये जाने के कारण स्पष्टीकरण स्वयं अथवा अधिवक्ता के माध्यम से प्रस्तुत करने के निर्देश दिये गये कि क्यों न उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम-61 (1) के अन्तर्गत स्वीकृत खनन पट्टा के निरस्तीकरण की कार्यवाही कर दी जाये के सम्बन्ध में दिनांक 03.07.2024 को नोटिस निर्गत किया गया।

उक्त पट्टा निरस्तीकरण किये जाने के सम्बन्ध में निर्गत नोटिस दिनांक 03.07.2024 में जाँच आख्या दिनांक 27.06.2024 को पूर्ण से अंकित कर पट्टाधारक को प्रेषित किया गया था। जिसके सम्बन्ध में निगरानीकर्ता द्वारा अपना लिखित प्रत्युत्तर दिनांक: 18.07.2024 को दिया गया, जो आधारहीन, साक्ष्यविहीन तथ्यों के परे होने एवं सन्तोषजनक उत्तर न प्रस्तुत किये जाने तथा प्रश्नगत खनन पट्टा क्षेत्र का कुल चार बार किये गये निरीक्षण दिनांक 05.01.2024, 22.04.2024, 01.05.2024 व 27.06.2024 के अनुसार निष्पादित पट्टा विलेख की शर्तों एवं उपबन्धों का उल्लंघन तथा उ0 प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-3, 35, 36 (1) 42 (ज) (1) का भी उल्लंघन किया गया है, जिसमें पट्टेधारक द्वारा निरीक्षण दिनांक 05.01.2024, 22.04.2024 एवं 01.05.2024 में पायी गयी अनिमितताओं के कारण उक्त नियमावली, 2021 के अन्तर्गत अधिरोपित शास्ति की धनराशि को वसूल भी किया गया। जिससे स्वतः स्पष्ट है कि निगरानीकर्ता द्वारा पट्टाविलेख की शर्तों एवं उपबन्धों का उल्लंघन तथा उक्त नियमावली, 2021 के नियम-3, 35, 36(1), 42 (ज) (1) का भी उल्लंघन बार-बार किया जा रहा है, जो निरीक्षण आख्या दिनांक 27.06.2024 फोटोग्राफ (साक्ष्य) सहित प्रस्तुत तथ्यों से भी स्पष्ट है। उक्त के दृष्टिगत प्रस्तुत स्पष्टीकरण आधारहीन, साक्ष्यविहीन, तथ्यों के परे होने एवं सन्तोषजनक उत्तर न प्रस्तुत किये जाने के कारण प्रस्तुत प्रत्युत्तर को निरस्त कर पट्टा निरस्तीकरण आदेश दिनांक 12.08.2024 को पारित किया गया। जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के अनुरूप है। इसके अतिरिक्त निगरानीकर्ता श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह द्वारा मा0 न्यायालय आयुक्त, झाँसी मण्डल, झाँसी के समक्ष जिलाधिकारी, झाँसी द्वारा पारित पट्टा निरस्तीकरण आदेश दिनांक 12.08.2024 के विरुद्ध अपील संख्या-1076/2024 चन्द्रपाल सिंह बनाम जिलाधिकारी योजित की गयी, जिसमें मा0 न्यायालय आयुक्त, महोदय झाँसी मण्डल, झाँसी द्वारा निर्णय दिनांक 24.10.2024 को पारित कर जिलाधिकारी, झाँसी द्वारा पारित आदेश दिनांक 12.08.2024 निरस्त करते हुए जिलाधिकारी, झाँसी को प्रकरण प्रतिप्रेषित करते अपीलकर्ता/पट्टाधारक को युक्तियुक्त अवसर प्रदान करते हुए उ0 प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमों के आलोक में गुण-दोष पर आदेश पारित के निर्देश दिये गये हैं। उक्त पारित आदेश के अनुपालन में कार्यालय के पत्र संख्या-805/30 एम0एम0सी0/2024-25 दिनांक 12.11.2024 द्वारा निगरानीकर्ता को पुनः अवसर प्रदान करते हुए नोटिस निर्गत किया गया है, जिसके क्रम में निगरानीकर्ता द्वारा अपना स्पष्टीकरण दिनांक 14.11.2024 को प्रस्तुत कर मुख्य रूप से उल्लेख किया गया है कि एक पक्षीय जाँच आख्या दिनांक 27.06.2024 को अपीलार्थी को अप्राप्त है। जबकि पट्टा निरस्तीकरण किये जाने के सम्बन्ध में निर्गत नोटिस दिनांक 03.07.2024 में जाँच आख्या दिनांक 27.06.2024 को पूर्ण से अंकित कर पट्टाधारक को प्रेषित किया गया था। जिसे पुनः कार्यालय पत्र संख्या-829/30 एम0एम0सी0/2024-25 दिनांक 20.11.2024 के माध्यम से जाँच आख्या दिनांक 27.06.2024 की छायाप्रति संलग्न कर जाँच आख्या से भलीभांति अवलोकन करने के उपरान्त प्रकरण में अपना लिखित रूप से स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये, जिसमें अपीलार्थी द्वारा अपना लिखित स्पष्टीकरण दिनांक 24.11.2024 प्रस्तुत किया गया

जो आधारहीन, साक्ष्यविहीन, तथ्यों के परे होने एवं सन्तोषजनक उत्तर न प्रस्तुत किये जाने तथा निष्पादित पट्टा विलेख की शर्तों व उपबन्धों का उल्लंघन मा0 राष्ट्रीय हरित अधिकरण के आदेशों के उल्लंघन तथा उ0 प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-3, 35, 36 (1) 42 (ज) (1) का भी उल्लंघन किये जाने के दृष्टिगत प्रस्तुत प्रत्यावेदन/प्रत्युत्तर दिनांक 14.11.2024 एवं दिनांक 24.11.2024 को निरस्त कर आदेश दिनांक 12.12.2024 पारित किया गया। जो अपीलार्थी को पर्याप्त सुनवाई का अवसर प्रदान किये जाने के उपरान्त नियमानुसार पारित किया गया है। जिसके उपरान्त प्रश्नगत खनन क्षेत्र रिक्त हो जाने के कारण शासनादेश संख्या-781/86-2020-14 (सा0)/2020 भूतत्व एवं खनिकर्म विभाग, उ0 प्र0 शासन लखनऊ दिनांक 23.05.2020 में दिये गये निर्देशों के अधीन कार्यालय पत्र संख्या-1043/30 एम0एम0सी0/ई-निविदा/बालू/मोरम/2024-25 दिनांक 09.01.2025 के माध्यम से 06 माह की अल्प अवधि हेतु खनन परिहार पर व्यवस्थापन किये जाने के सम्बन्ध में विज्ञापित किया गया है, जिसमें दिनांक 21.01.2025 से दिनांक 27.01.2025 तक निविदा आमंत्रित कर दिनांक 28.01.2025 को गठित ई-निविदा समिति के समक्ष खोला जाना प्रस्तावित है। अतः निगरानीकर्ता द्वारा प्रस्तुत निगरानी के माध्यम से लगाये गये आरोप आधारहीन, बलहीन, साक्ष्यविहीन एवं भ्रामक तथ्यों पर आधारित है, जिसके दृष्टिगत योजित निगरानी को निरस्त किये जाने योग्य है।

दिनांक 24.01.2025 को निगरानी में सुनवाई सम्पन्न हुई। सुनवाई में शासन का पक्ष रखने हेतु श्री हवलदार यादव, सहायक रसायनज्ञ, भूतत्व एवं खनिकर्म निदेशालय, उपस्थित रहे। जिलाधिकारी, झांसी की आख्या दिनांक 22.01.2025 की प्रति निगरानी प्राधिकारी को प्राप्त हुई, जिसकी प्रति सुनवाई के पूर्व में निगरानीकर्ता के विद्वान अधिवक्ता को उपलब्ध करायी जा चुकी है। निगरानीकर्ता की ओर से उपस्थित विद्वान अधिवक्ता द्वारा प्रस्तुत तर्कों को सुना गया तथा अभिलेखों का परिशीलन किया गया। पत्रावली के अवलोकन से स्पष्ट है कि जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12.08.2024 के विरुद्ध निगरानीकर्ता ने मण्डलायुक्त, झांसी मण्डल, झांसी के समक्ष अपील योजित की। मण्डलायुक्त, झांसी मण्डल, झांसी ने दिनांक 24.10.2024 को आदेश पारित कर अपील स्वीकार करते हुए, जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12.08.2024 को निरस्त कर दिया तथा जिलाधिकारी, झांसी को निर्देशित किया कि निगरानीकर्ता को युक्तियुक्त अवसर प्रदान करते हुए उ0 प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियमों के आलोक में गुण-दोष के आधार पर पुनः आदेश पारित करें। जिलाधिकारी, झांसी ने दिनांक 12.11.2024 को नोटिस जारी कर निगरानीकर्ता को निर्देशित किया कि वह कार्यालय में स्वयं अथवा अधिवक्ता के माध्यम से उपस्थित होकर लिखित रूप से अपना स्पष्टीकरण प्रस्तुत करें। निगरानीकर्ता के अनुरोध पर जिलाधिकारी, झांसी ने जॉच आख्या दिनांक 27.06.2024 की प्रति निगरानीकर्ता को दिनांक 20.11.2024 को उपलब्ध करा दी। निगरानीकर्ता द्वारा प्रस्तुत स्पष्टीकरण दिनांक 14.11.2024 एवं 24.11.2024 को अस्वीकार करते हुए दिनांक 12.12.2024 को जिलाधिकारी, झांसी ने आदेश पारित कर अपने पूर्व के आदेश दिनांक 12.08.2024 को यथावत् रखा। जिलाधिकारी, झांसी द्वारा प्रस्तुत आख्या दिनांक 22.01.2025 के प्रस्तर संख्या-16 में यह स्वीकार किया गया है, कि जिला खनिज फाउण्डेशन न्यास की गणना में त्रुटि हुई है, जिसके सम्बन्ध में परीक्षण कर आवश्यक सुधार की कार्यवाही की जा रही है, अतः जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12.12.2024 में संशोधन की आवश्यकता है, निगरानीकर्ता द्वारा प्रस्तुत शपथ पत्र दिनांक 25.01.2025 के माध्यम से यह अवगत कराया है कि जिलाधिकारी, झांसी द्वारा अधिरोपित रू0 13,77,400/- धनराशि को वह 15 दिवस के अन्दर जमा करने को तैयार है, शपथ पत्र के माध्यम से निगरानीकर्ता ने यह भी अनुरोध किया है, कि उसे खनन पट्टा संचालन की अनुमति प्रदान की जाए।

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जिलाधिकारी की आख्या के अनुसार प्रश्नगत पट्टा क्षेत्र के व्यवस्थापन हेतु विज्ञप्ति दिनांक 09.01.2025 को जारी की गयी है जिसमें दिनांक 21.01.2025 से दिनांक 27.01.2025 तक निविदा आमंत्रित कर दिनांक 28.01.2025 को गठित ई-निविदा समित के समक्ष खोला जाना प्रस्तावित है इस सम्बन्ध में स्पष्ट करना है कि विज्ञप्ति जारी होने के पश्चात लेटर ऑफ इन्टेंट कराना, खनन योजना का अनुमोदन कराना, पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर खनन संक्रिया शुरू करने में लगभग 01 वर्ष का समय लगने की सम्भावना है, तबतक क्षेत्र रिक्त रहेगा। उपरोक्त के दृष्टिगत राजस्व हित में एवं जिलाधिकारी द्वारा पारित आदेश दिनांक 12.12.2024 में त्रुटि के दृष्टिगत जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12.12.2024 निरस्त किया जाता है, तथा निगरानीकर्ता को निर्देशित किया जाता है कि जिलाधिकारी, झांसी द्वारा अधिरोपित धनराशि 10 कार्य दिवस में जमा कराना सुनिश्चित करें। जिलाधिकारी, झांसी को यह भी निर्देशित किया जाता है कि डी0एम0एफ0 (जिला खनिज फाउण्डेशन न्यास) के मद में देय धनराशि को सुधार कर पुनः त्रुटिरहित गणना करायें तथा निगरानीकर्ता पर अन्य देय धनराशि जमा कराकर पट्टा संचालन शुरू कराना सुनिश्चित करें। यदि निगरानीकर्ता अधिरोपित धनराशि/शास्ति समयान्तर्गत जमा नहीं करता है तो जिलाधिकारी, झांसी यथोचित निर्णय लेने हेतु स्वतंत्र होंगे।

तदनुसार विषयगत निगरानी निस्तारित की जाती है। सभी संबंधित को सूचित किया जाय।
वाद आवश्यक कार्यवाही हेतु पत्रावली दाखिल दफ्तर हो।

(अरूण कुमार)
विशेष सचिव,

पत्र संख्या-365 (1)/एस0एस0एम0/2025 तददिनांक ।

प्रतिलिपि:-

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
- 2- जिलाधिकारी, झांसी को निगरानी में दिये गये निर्देश पर अग्रेतर कार्यवाही हेतु।
- 3- श्री चन्द्रपाल सिंह पुत्र श्री भोपाल सिंह निवासी कृष्णा नगर कालोनी, खेरा गढ़ियागांव, तहसील एवं जनपद-झांसी।

(अरूण कुमार)
विशेष सचिव

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Minutes of the 884th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 02-04-2025

The meeting of 884th State Level Environment Impact Assessment Authority, UP (SEIAA) was held online on 02.04.2025 the Directorate of Environment. The following were present in the meeting: -

1. Smt. Mamta Sanjeev Dubey
2. Shri Paras Nath
3. Shri Ajay Kumar Sharma

Chairman, SEIAA, U.P
Member, SEIAA, U.P
Member Secretary, SEIAA, U.P

Agenda-A- Reply (Parivesh-2.0) online

1. **Commercial Building at Plot No.- C-02, Sector- Alpha-II (Commercial Belt) Greater Noida, District- Gautam Budha Nagar, Uttar Pradesh., 9558/SIA/UP/INFRA2/S16374/2024.**

SEIAA noted that the above project was taken in its 877th meeting in which SEIAA observed the presence of certain structures or constructions within the proposed site, visible in the KML file. The project proponent was directed to provide a detailed explanation regarding these structures or constructions. In light of the above observations, SEIAA directs the project proponent to furnish the required clarifications to SEIAA in the upcoming meeting virtually. The project proponent submitted online reply on 11.03.2025 and presented their case virtually.

He explained that since the land was free from any barricading at the time of possession, temporary hutments for the labors were made by neighboring developers for their projects, storage for construction materials and stone cutting works were being done at the site. At present the hutments has been removed and the land is lying vacant. He also submitted the mail dated 03.04.2025 and submitted recent photographs.

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER

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activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

- 3- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 4- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 5- The project proponent shall install organic bio converter.
- 6- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 7- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.
- 8- **The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.**
- 9- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
- 10- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 11- PP should display EC granted to them on their website.
- 12- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 13- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 14- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
- 15- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
- 16- In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

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2. Group Housing Project at Khasra No- 1069 M, village Noornagar, Rajnagar Extension Ghaziabad, Uttar Pradesh by M/s Baba Construction Pvt Ltd. 9681/SIA/UP/INFRA2/519976/2025.

SEIAA noted that the above project was taken in its 880th meeting in which SEIAA observed that, a water body is seen within the proposed project area, along with a visible structure. Accordingly, SEIAA directed the project proponent to provide a clarification on observations by joining in the upcoming SEIAA meeting virtually. The project proponent has submitted online reply on 21.03.2025 and presented the case virtually. He explained that the site has relatively lower elevation than the surroundings and the site is vacant. Site videography shows that no water body exists at the site. The structures observed in the image are the temporary labour hut made by the adjacent project. The project proponent also showed the latest drone video.

SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 3- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 4- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 5- The project proponent shall install organic bio converter.
- 6- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 7- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park,

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Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.

- 8- **The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.**
- 9- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
- 10- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 11- PP should display EC granted to them on their website.
- 12- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 13- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 14- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
- 15- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
- 16- In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

3. **Building (Khanda, Boulder (Dolostone) Mining Project at Arazi No.- 7405 Ka, 7406 Ka, Village: Billi Markundi Tehsil- Obra, District: Sonbhadra State: - Uttar Pradesh, Area: 1.383 Ha., 8928/8431/SIA/UP/MIN/469481/2024.**

SEIAA noted that the above project was taken in its 875th meeting in which SEIAA observed that the geo-coordinates mentioned in the Minutes of Meeting (MoM) of SEAC differ from those recorded in the District Survey Report (DSR). The project proponent has submitted his reply vide letter dated 13.03.2025 along with senior mines officer letter no. 2304/khanij/2025 dated 15.01.2025. SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years as the Lol has been issued for a period of 5 years and co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department (not below the rank of ACF) shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and

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- permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted within 15 days that the project does not lie within any Protected area, National park, Sanctuary and ESZ.
 6. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 7. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 8. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
 9. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
 10. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
 11. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 12. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 13. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 14. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 15. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 16. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
 17. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.

Minutes of the 884th Meeting of the SEIAA, UP held on 02.04.2025

18. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 19. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 20. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
 21. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
4. **Soil Mining Project at Gata No.- 225, 227, Village Kheri Naubaramad, Tehsil - Kalinagar, District- Pilibhit, U.P. (Area- 2.1290ha),. 9497/SIA/UP/MIN/511638/2024.**

SEIAA noted that the above project was taken in its 874th meeting in which SEIAA noted the presence of a structure in the KML file of the proposed area, the Project Proponent is directed to provide clarification regarding the nature of the structure and how will he ensure that the structure remains unaffected during mining activity. The project proponent has submitted online reply on 13.03.2025.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months as the LOI has been issued for a period of 3 months and co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, that no forest land is involved in mining or as a route for mineral transportation, if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The project proponent shall obtain permission from competent authority for felling of trees if required.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least

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@1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.

8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
 9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
 11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 13. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 14. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
 15. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
5. **Group Housing-02 at Udyan-2, Sector -IV, Raksha Khand, Sharda Nagar, District-Lucknow, Uttar Pradesh, 9423/SIA/UP/INFRA2/505607/2024.**

SEIAA noted that the above project was taken in its 879th meeting in which SEIAA opined that project proponent shall submit revised water requirement in accordance with the existing standards and guidelines prescribed by the Government of India and the Government of Uttar Pradesh. The project proponent has submitted online reply on 20.03.2025 and justified the water requirement projected. SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated

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24.07.2024.

- 2- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 3- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 4- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 5- The project proponent shall submit permission from competent authority to discharge treated water in municipal sewer.
- 6- The project proponent shall install organic bio converter.
- 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 8- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.
- 9- **The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.**
- 10- Provision for charging of electric vehicles as per the guidelines of Gol/GoUP should be submitted within the next 3 months.
- 11- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 12- PP should display EC granted to them on their website.
- 13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 14- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
- 15- In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

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6. "Ordinary Soil Mining Project" at Gata No.- 336 MI, Village- Musawali (Mustahkam), Tehsil- Etawah, District- Etawah, Uttar Pradesh. (Lease Area: 3.2038Ha.), 9562/SIA/UP/MIN/516507/2024.

SEIAA noted that the above project was taken in its 879th meeting in which SEIAA observed that the KML uploaded on the Parivesh portal by the project proponent indicates that the concerned area appears to be already mined out. In light of this, SEIAA directed the project proponent to submit a clarification from the District Magistrate, Etawah, confirming whether the area in question has already been mined out or not and whether soil is available up to a depth of 3 meters. The project proponent has submitted his reply on 22.03.2025 but without letter no. or date. Hence SEIAA opined that the project proponent shall submit the required information.

7. Billi Markundi Gitti, / Boulder, Dolo Stone Mining Project at Arazi/Gata No.- 4920mi, 4921mi, 4922mi, 4923, 4934, 4937mi, 4924mi near Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, (Area 1.13 Ha), 9574/8600/SIA/UP/MIN/513938/2024.

SEIAA noted that the above project was taken in its 880th meeting in which SEIAA observed that the KML indicates the presence of a green area/trees within the lease area. The Project Proponent (PP) is directed to submit drone videography to verify whether the identified area indeed consists of trees and if trees are present within the lease area, the PP must provide an explanation regarding the measures proposed to carry out mining activities without causing damage to the green area/trees. The project proponent has submitted online reply on 24.03.2025 and also explained by joining the meeting on 02.04.2025. He explained that the plantation is outside the mining area and will not get damaged due to mining. He also showed the video footage of the plantation area and the mine. SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions: -

1. Validity period of this EC is 5 years as the Lol has been issued for a period of 5 years and co-terminus with the validity of current mine plan or current lease period whichever is earlier after this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the project does not lie with-in any Protected area, National park, Sanctuary and ESZ.
6. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.

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7. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
8. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
9. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
10. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
11. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
12. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
13. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
14. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
15. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
16. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.
17. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.
18. **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
19. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
20. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC
21. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

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8. Expansion of Warehouse Project 25, Kanpur- Lucknow Expressway, Village- Rasulpur, Tehsil Hasanganj, District- Unnao, U.P., M/S KMRA Associates LLP. 9291/SIA/UP/INFRA2/498675/2024.

SEIAA noted that the above project was taken in its 871th meeting in which SEIAA opined that project proponent shall submit complete and satisfactory reply to the issues raised by SEIAA i.e. as per Ground Water NoC maximum allowable rate of withdrawal is 5 m³/hr, maximum allowable running hours per day is 8 and maximum allowable annual extraction of ground water is 14600 m³ but one-time freshwater demand for the project is stated as 242 KLD. The project proponent has submitted his reply vide letter dated 24.03.2025 stating that one time fresh water requirement for the existing project is 78 KLD & total water requirement (existing + expansion) for the project is 242 KLD for which necessary permission for groundwater extraction has been obtained. The permission has been obtained in four parts, namely 40 KLD, 55 KLD, 45 KLD, and 102 KLD respectively. The Groundwater NOC for 40 KLD of water vide certificate no. NOC040268 valid till 03.03.2029 (with maximum allowable rate of withdrawal = 5m³/hr and maximum allowable running hours per day = 8 hr) is attached as. The Groundwater NOC for 55 KLD of water vide certificate no. NOC029706 valid till 14.04.2029 (with maximum allowable rate of withdrawal = 5m³/hr and maximum allowable running hours per day = 11 hr). The reply is satisfactory and SEIAA opined to grant EC to the said project SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
- 2- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 3- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 4- Under any circumstances untreated sewage shall not be discharged to municipal

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- sewer line or any nearby water body.
- 5- The project proponent shall install organic bio converter.
 - 6- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
 - 7- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.
 - 8- **The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.**
 - 9- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.
 - 10- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
 - 11- PP should display EC granted to them on their website.
 - 12- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
 - 13- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
 - 14- In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.
9. "Ordinary Earth Mining Project" at Gata No.- 736 Village: Kushahari, Tehsil: Hasanganj, District- Unnao, Uttar Pradesh, Area 2.428 Ha., 9570/SIA/UP/MIN/515484/2025.

SEIAA noted that the above project was taken in its 879th meeting in which SEIAA observed that the land agreement between the project proponent and the landowner includes two Gatas, i.e., 727 and 736. However, the mine plan approval order and the EC application pertain only to Gata 736. The project proponent has submitted online reply on 25.03.2025 along with Mining Plan approval letter no. 2091/khanij vibhag/2024-25 dated 11.12.2024 in which only one gata no.736 is mentioned.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.

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2. Validity period of this EC is 3 months as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
4. The project proponent shall obtain permission from competent authority for felling of trees if required.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.
8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.
9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
14. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.
15. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

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10. Construction of Integrated Court Complex at District- Shamli, Uttar Pradesh by District and Session Judge, Shamli, Law Department, Government of Uttar Pradesh., 9544/SIA/UP/INFRA2/515293/2024.

SEIAA noted that the above project was taken in its 877th meeting in which SEIAA opined that project proponent shall submit clarification regarding the specific mechanism for utilizing the treated water in firefighting, including details on its storage and availability for such use. The project proponent has submitted his reply vide letter dated 12.03.2025 but the reply is ambiguous hence SEIAA opined that the project proponent shall present the case virtually in the next SEIAA meeting.

11. Expansion of Data Centre at Plot No. 07, Knowledge Park-V, Greater Noida, Uttar Pradesh, District-Gautam Buddha Nagar, U.P., M/s NIDP Developers Private Limited, 9451/9267/SIA/UP/INFRA2/504814/2024

SEIAA noted that the above project was taken in its 879th meeting in which SEIAA reviewed the Certified Compliance Report (CCR) dated 13-12-2024 and observed that point 12 of the additional condition's states: "PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six months to residents / occupants of the building." The report indicates that this condition "is not complied

Additionally, point 15 of the additional conditions, states: "DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed." The report mentions that this condition is "partially complied" as mentioned: "As per the submitted information, 27 nos of DG sets of 2250 KVA capacity each and 01 no. of DG sets of 750 KVA have been installed based on HSD within the project premises. It is required to install the gas-based DG sets at the earliest as per the court direction for the NCR region." SEIAA noted that as per the Guidelines issued by CAAQMS for NCR region, gas-based generators should be used in NCR regions.

Additionally, SEIAA directs that a letter be sent to the Member Secretary, UPPCB, along with a copy of the Certified Compliance Report, for the examination of the CCR and seek an explanation for the lack of action by the concerned Regional Office of UPPCB. The project proponent has submitted online reply on 21.03.2025 and explained the situation stating that they have installed RECD in 750 KVA DG sets as per CAQM guidelines and are complying with CAQM direction no. 76 dated 29.09.2023 regarding DG sets having capacity more than 800 KW. But letter from UPPCB is awaited. Hence SEIAA opined that a reminder shall be sent to UPPCB. SEIAA also opined that EC be granted for expansion SEIAA noted that as per para 8(ii) of EIA notification 2006 -The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC. In addition to the conditions imposed by SEAC, SEIAA added following additional specific conditions:-

- 1- EC is subject to report of UPPCB if any non-compliance/suggestion is received project proponent shall comply.
- 2- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (<https://merilife.nic.in>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.

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- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.
- 4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.
- 5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.
- 6- The project proponent shall install organic bio converter.
- 7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.
- 8- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.
- 9- **The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.**
- 10- Provision for charging of electric vehicles as per the guidelines of Gol/GoUP should be submitted within the next 3 months.
- 11- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.
- 12- PP should display EC granted to them on their website.
- 13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.
- 14- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
- 15- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.
- 16- **Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
- 17- In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.

Agenda-B**1. "Morrum Mining" on the riverbed of Sone River at Arazi No.- 15 च, Khand No. 02, Village- Bhagwa, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh, Area 12.146 ha., 8280/7891/SIA/UP/MIN/445239/2023.**

SEIAA noted that during appraisal of DSR of Sonbhadra SEAC 1 & 2 in its joint meeting dated 03.12.2024 examined the Joint Committee reports submitted in Original Application No. 109 of 2024. The Joint Committee report dated 05/03/2024, which included representative from SEIAA (Prof. Jaswant Singh Member, SEAC) and Regional Officer, Sonbhadra, Uttar Pradesh. SEAC-1 & 2 observed that the Joint Committee report dated 05/03/2024 explicitly states that there are no mineral deposits in Arazi No. 15, Cha, Khand No. 02 located in Village Bhagwa, Tehsil- Obra, District Sonbhadra, Uttar Pradesh. The area consists of soil and plain land situated at the outer reach of the rear end of the riverbank, with a low likelihood of mineral occurrences. Similarly, the other Joint Committee report dated 05/07/2024 has also not provided the exact amount of Mineable Mineral at Arazi No. 15, Cha, Khand No. 02, located in Village Bhagwa, Tehsil- Obra, District Sonbhadra, Uttar Pradesh.

Observing the above reports as well as the Sand Management Guidelines – 2016 & Enforcement and Management Guidelines for Sand Mining – 2020 which provide a framework for sustainable sand and gravel mining, the committee recommended to approve rest 26 leases mentioned in the proposed DSR except the lease mentioned in Serial No. 20 (Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonbhadra) of the District Survey Report (DSR) of District- Sonbhadra.

The above case was taken in its 864th SEIAA meeting dated 17.12.2024 and 872nd meeting dated 28.02.2025 in which:

SEIAA reviewed the letter from the District Magistrate, Sonbhadra (Letter No. 2508/Khanij/DSR-Morum/2024-25) dated 15-02-2025 regarding Gata No. 15 Cha, Khand No. 02, Village Bhagwa, Tehsil- Obra, District- Sonbhadra.

SEIAA also referred to the deliberations of its 864th meeting held on 17-12-2024, wherein it was observed:

"... SEIAA noticed that the reports dated 15.03.2024, 05.07.2024 and 27.09.2024 do not address the question of mineral availability at the site. Hence SEIAA agreed to refer the matter to DM, Sonbhadra to get it examined by a committee of- Mining Officer Sonbhadra, a representative of DM, Sonbhadra, not below the rank of ADM, and a soil scientist belonging to a reputed agriculture university of State or the Center. The Committee was tasked with examining the area based on ocular as well as soil profile examination and photographs and videos were to be attached with the report. The report was to be submitted within three weeks.

SEIAA noted that, in response to this directive, the District Magistrate, Sonbhadra, via Letter No. 2301/Khanij/2025 dated 13-01-2025, constituted a committee comprising:

1. A nominated Soil Scientist from the Registrar, BHU Varanasi,
2. ADM (F/R), Sonbhadra, and
3. Senior Mining Officers, Sonbhadra.

SEIAA has reviewed the report of the committee and observed that the geo-coordinates of the lease area inspected have not been mentioned in the report. In light of the above, SEIAA opined that a letter should be sent to the District Magistrate, Sonbhadra, directing to ensure that the geo-coordinates of the lease area are clearly mentioned in the report of the committee constituted vide its order dated 13.01.2025.

Minutes of the 884th Meeting of the SEIAA, UP held on 02.04.2025

DM Sonebhadra vide letter no. 2818/khanij/2025 dated 26.03.2025 has submitted the report of joint committee. Hence SEIAA opined that to refer the report to SEAC for examination and recommendation.

I. OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. order dated 23.09.2024

SEIAA gone through the order dated 23.09.2024 passed in OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. Operative part of which is as follows:

...“8. The aforesaid chart indicates that Respondent No. 5 had carried out instream mining and had also committed illegality in respect of 336 cubic meters of sand. Respondent No. 5 had failed to supply the proper video recording of the concerned period, therefore, the District Magistrate, Jhansi vide order dated 12.08.2024 has cancelled the lease deed of the mining area. The reply further reflects that Respondent No. 5 has also been blacklisted for two years and the penalty has been imposed vide orders dated 10.01.2024, 25.04.2024 and 04.05.2024. In view of this, UPPCB has kept in abeyance the CTO issued to the project proponent till the further orders.

13. It is also noticed that SEIAA, UP has not initiated any action against Respondent No. 5 for violation of the EC conditions. Hence, the SEIAA, UP will also examine the issue of violation of EC conditions by Respondent No. 5 and take appropriate expeditious action in accordance with the law.”...

Since District Magistrate, Jhansi has cancelled the lease deed of the mine vide order no. 512/30MMC/2024-25 dated 12.08.2024. Hence EC is also null and void in view of cancelled lease deed and is cancelled effective 12/08/2024.


Nodal Officer
SEIAA, UP

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEIAA during the meeting.



(Smt. Mamta Sanjeev Dubey)
Chairman
SEIAA

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW****WRIT - C No. - 7251 of 2025**

Chandra Pal Singh

.....Petitioner(s)

Versus

U.O.I. Thru. Secy.Ministry Of Environment And
Climate Change New Delhi And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Srivastava
Counsel for Respondent(s)	:	A.S.G.I., C.S.C., Saurabh Misra

Court No. - 3**HON'BLE SHEKHAR B. SARAF, J.
HON'BLE PRASHANT KUMAR, J.**

1. This is a writ petition under Article 226 of the Constitution of India wherein the writ petitioner is aggrieved by an order dated April 2, 2025 passed by the respondent No.2 being the State Level Environment Impact Assessment Authority (SEIAA).
2. The impugned order was passed pursuant to the cancellation of the mining lease deed of the petitioner. However, the counsel appearing on behalf of the petitioner has indicated the order dated October 24, 2024 passed by the Divisional Commissioner, Jhansi, wherein the order of cancellation of the lease dated August 12, 2024 passed by the District Magistrate against the petitioner, has been set aside. It is to be noted that this order has not been noted in the impugned order.
3. The counsel appearing on behalf of the petitioner has served a copy of the writ petition upon the respondent No.2 by way of dasti and an affidavit of service has been filed in that regard. However, none has appeared on behalf of the respondent No. 2.
4. In our view, this matter may be disposed of, keeping in mind the above observations made, by quashing and setting aside the impugned order and directing the authority concerned to grant an opportunity of hearing to the petitioner, and thereafter, pass a reasoned order in accordance with law. The entire procedure of

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WRIC No. 7251 of 2025

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passing the reasoned order should be completed within a period of eight weeks from date.

5. The writ petition is disposed of accordingly.

October 7, 2025

cks/-

(Prashant Kumar,J.) (Shekhar B. Saraf,J.)

सेवा में,

श्रीमान जिलाधिकारी महोदय,
जनपद-झाँसी।

जिला खान अधिकारी झाँसी

विषय- पर्यावरणीय अनापत्ति प्रमाण पत्र संख्या-MoEFCC Proposal no-SIA/UP/MIN/
03744/ 2022 & SEIAA,U.P. File no- 7335/6342 को दिनांक-31.12.2025 को
बहाल हो जाने के कारण खनन कार्य प्रारम्भ कराए जाने के संबंध में

महोदय,

सादर निवेदन है कि प्रार्थी के पक्ष में जनपद-झाँसी, तहसील-मोंठ के अन्तर्गत ग्राम-
मनिकपुरा के आराजी संख्या-314 (खण्ड संख्या-1) में रकवा-04.750 हेक्टे0 क्षेत्र पर बालू/मोरम
का खनन पट्टा दिनांक-17.05.2023 से 16.05.2028 तक पाँच वर्षों के लिये स्वीकृत है।

यह कि प्रार्थी को बिना कोई सूचना दिए SEIAA,U.P द्वारा अपनी बैठक संख्या-884
दिनांक-02.04.2025 में प्रश्नगत खनन क्षेत्र की पर्यावरणीय अनापत्ति प्रमाण पत्र को एक पक्षीय
आदेश द्वारा अग्रिम आदेशों तक निष्क्रिय कर दिया गया था जिसके फलस्वरूप जिससे
दिनांक-15.05.2025 से खनन कार्य बंद हो गया था।

यह कि प्रार्थी द्वारा अपने खनन क्षेत्र की पर्यावरणीय अनापत्ति प्रमाण पत्र निरस्तीकरण
आदेश दिनांक-02.04.2025 से क्षुब्ध होकर माननीय उच्च न्यायालय लखनऊ खण्डपीठ में याचिका
सं0- 7251/2025 प्रस्तुत की गयी थी जिसे स्वीकार करते हुए माननीय उच्च न्यायालय द्वारा
पारित आदेश दिनांक-07.10.2025 में SEIAA,U.P द्वारा बैठक संख्या-884 दिनांक-02.04.2025
में लिये गये निर्णय को स्थगित कर दिया गया था तथा प्रकरण को नैसर्गिक न्याय के सिद्धान्तों
के अनुसार सुनवाई को अवसर प्रदान करते हुए नये सिरे से आदेश पारित किए जाने का आदेश
जारी किया गया था।

यह कि माननीय उच्च न्यायालय लखनऊ खण्डपीठ द्वारा पारित आदेश दिनांक-07.10.
2025 के क्रम में प्रकरण की सुनवाई की तिथि दिनांक-02.12.2025 को SEIAA,U.P के समक्ष
निर्धारित की गयी थी जिसमें प्रार्थी ने उपस्थित होकर अपना पक्ष रखा था और अपनी पर्यावरणीय
अनापत्ति प्रमाण पत्र बहाल किए जाने हेतु प्रार्थना पत्र प्रस्तुत किया गया था। उक्त बैठक
दिनांक-02.12.2025 में लिये गये निर्णय के मिनट्स दिनांक-31.12.2025 को निर्गत कर दिये
गये हैं जिसमें प्रार्थी के खनन क्षेत्र की पर्यावरणीय अनापत्ति प्रमाण पत्र बहाल हो गयी है,
इसलिए SEIAA,U.P द्वारा निर्गत आदेश दिनांक-31.12.2025 के क्रम में बाधित अवधि
(दिनांक-15.05.2025 से दिनांक-31.12.2025 तक) की किशतों को माफ कर खनन कार्य प्रारम्भ
किए जाने की अनुमति प्रदान किया जाना न्यायहित में आवश्यक है।

अतः श्रीमान जी से विनम्र प्रार्थना है कि SEIAA,U.P द्वारा निर्गत आदेश दिनांक-31.12.2025
के क्रम में बाधित अवधि (दिनांक-15.05.2025 से दिनांक-31.12.2025 तक) की किशतों को माफ
कर खनन कार्य प्रारम्भ कराए जाने की कृपा करें। जिससे प्रार्थी अपने खनन क्षेत्र में खनन कार्य
सुचारु रूप से प्रारम्भ कर सके। और राज्य सरकार का राजस्व जमा कर सके।

श्रीमान जी की अति कृपा होगी।

दिनांक- 01/01/2026

अलमनक-

1. SEIAA,U.P द्वारा निर्गत आदेश दिनांक-31.12.2025
की प्रतिलिपि

प्रार्थी
चन्द्रपाल सिंह

चन्द्रपाल सिंह (पट्टाधारक)
पुत्र श्री भोपाल सिंह
निवासी-कृष्णा नगर कालोनी,खैरा,गड़ियागाँव
तहसील व जिला-झाँसी (उ0प्र0)
मोवाइल संख्या-

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Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Chandra Pal Singh,
Krishna Nagar Colony, Khera Gadiyagaon,
Tehsil & District- Jhansi, U.P.

Ref. No.....65...../Parya/SEIAA/7335-6342/2020

Date: 3/ December, 2025

Sub: Restoration of of Environmental Clearance for Proposed Sand/Morrum Mining at Betwa River Bed at Gata No. 314, Khand- 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, Area: 4.75 Ha, File No. 7335/6342

Dear Sir,

SEIAA after detailed deliberation in its meeting dated 03.12.2025 observed that "the matter is related to reinstate the cancelled EC of the applicant Shri Chandra Pal Singh, R/o Krishna Nagar Colony, Khera Gadiyagaon, Tehsil & District Jhansi, U.P. In compliance of order 07-10-2025 of Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India & Ors. SEIAA reviewed the matter on 02-12-2025 giving opportunity to the project proponent and personal hearing. The detail of matter of is as follows:

1. DM, Jhansi cancelled the lease on 12.08.2024 of Shri Chandra Pal Singh regarding Sand/Morrum Mining at Betwa River Bed at Gata No. 314, Khand- 01, Village: Manikpura, Tehsil: Moth, District: Jhansi, Area: 4.75 Ha.
2. Hon'ble NGT in OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. passed an order dated 23.09.2024, operative part of which is as follows:

... "8. The aforesaid chart indicates that Respondent No. 5 had carried out instream mining and had also committed illegality in respect of 336 cubic meters of sand. Respondent No. 5 had failed to supply the proper video recording of the concerned period, therefore, the District Magistrate, Jhansi vide order dated 12.08.2024 has cancelled the lease deed of the mining area. The reply further reflects that Respondent No. 5 has also been blacklisted for two years and the penalty has been imposed vide orders dated 10.01.2024, 25.04.2024 and 04.05.2024. In view of this, UPPCB has kept in abeyance the CTO issued to the project proponent till the further orders.

...13. It is also noticed that SEIAA, UP has not initiated any action against Respondent No. 5 for violation of the EC conditions. Hence, the SEIAA, UP will also examine the issue of violation of EC conditions by Respondent No. 5 and take appropriate expeditious action in accordance with the law."...

3. The District Magistrate's order dated 12.08.2024 regarding cancellation of the mining lease had been set aside by the Commissioner, Jhansi, through order dated 24.10.2024 in Appeal No. 1076/2024 and directed the District Magistrate as reproduced below: -

"...उपरोक्त विवेचना के आधार पर अपील स्वीकार की जाती है। जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12-08-2024 निरस्त करते हुए प्रकरण जिलाधिकारी, झांसी को इस निर्देश के साथ प्रतिप्रेषित किया जाता है कि अपीलकर्ता/पट्टाधारक को युक्तियुक्त अवसर प्रदान करते हुए उ०प्र० उपखनिज (परिहार) नियमावली 2021 के नियमों के आलोक में गुण-दोष का आदेश पारित करना सुनिश्चित करें।"

4. SEIAA further noted that in compliance with the order of the Commissioner, Jhansi, dated 24.10.2024, the District Magistrate, Jhansi, vide order dated 12.12.2024 after granting a personal hearing and examining the representation submitted by the Project Proponent, reaffirmed the earlier cancellation order dated 12.08.2024.

5. The Project Proponent further filed a Statutory Revision before the State Government, registered as Statutory Revision No. 432/2025 titled 'Chandra Pal Singh vs. District Magistrate, Jhansi'. The State Government, vide its order dated 27.01.2025, passed the following order:

"...उपरोक्त के दृष्टिगत राजस्व हित में एवं जिलाधिकारी द्वारा पारित आदेश दिनांक 12-12-2024 में त्रुटि के दृष्टिगत जिलाधिकारी, झांसी द्वारा पारित आदेश दिनांक 12-12-2024 निरस्त किया जाता है, तथा निगरानीकर्ता को निर्देशित किया जाता है कि जिलाधिकारी, झांसी द्वारा अधिरोपित धनराशि 10 कार्य दिवस में जमा कराना सुनिश्चित करें। जिलाधिकारी, झांसी को यह भी निर्देशित किया जाता है कि जी०एम०एफ०(जिला खनिज फाउण्डेशन न्यास) के मद में देय धनराशि को सुचारु रूप से पुनः त्रुटिरहित गणना कराये तथा निगरानीकर्ता पर अन्य देय धनराशि जमा कराकर पट्टा संचालन शुरू कराना सुनिश्चित करें। यदि निगरानीकर्ता अधिरोपित धनराशि/शारित समयान्तर्गत जमा नहीं करता है तो जिलाधिकारी, झांसी यथोचित निर्णय लेने हेतु स्वतंत्र होंगे।

तदनुसार विषयगत निगरानी निस्तारित की जाती है। सभी संबंधित को सूचित किया जाय। वाद आवश्यक कार्यवाही हेतु पत्रावली दाखिल दफ्तर हो।"

6. The project proponent additionally submitted that an affidavit dated 25.01.2025 had been filed before the State Government in the said statutory revision, stating that:-

"The revisionist / deponent is willing to operate the mining lease in question hence without admitting the liability imposed revisionist is deposit the aforesaid amount mentioned and demanded in the impugned order dated 12-12-2024 within 15 days with condition that after depositing the aforesaid amount impugned order dated 12-12-2024 may deemed to be quashed and mining lease of the revisionist may be treated to be restored with permission to start the mining operation with immediate effect"

7. The applicant deposited the amount of penalty imposed on applicant and started running the mining lease in the month of February, 2025.
8. SEIAA in its 884th meeting dated 02-04-2025 recorded the decision in the present case as follows-

OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. order dated 23.09.2024.

"SEIAA gone through the order dated 23.09.2024 passed in OA no. 742 of 2024 Madan Sen S/o Late Jagdish Prasad Vs State of UP & Ors. Operative part of which is as follows:-

... "8. The aforesaid chart indicates that Respondent No. 5 had carried out instream mining and had also committed illegality in respect of 336 cubic meters of sand. Respondent No. 5 had failed to supply the proper video recording of the concerned period, therefore, the District Magistrate, Jhansi vide order dated 12.08.2024 has cancelled the lease deed of the mining area. The reply further reflects that Respondent No. 5 has also been blacklisted for two years and the penalty has been imposed vide orders dated 10.01.2024, 25.04.2024 and 04.05.2024. In view of this, UPPCB has kept in abeyance the CTO issued to the project proponent till the further orders.

13. It is also noticed that SEIAA, UP has not initiated any action against Respondent No. 5 for violation of the EC conditions. Hence, the SEIAA, UP will also examine the issue of violation of EC conditions by Respondent No. 5 and take appropriate expeditious action in accordance with the law."

Since District Magistrate, Jhansi has cancelled the lease deed of the mine vide order no. 512/30MMC/2024-25 dated 12.08.2024. Hence EC is also null and void in view of cancelled lease deed and is cancelled effective 12/08/2024."

9. SEIAA further took note of the letter of ADM Jhansi dated 01-05-2025, the relevant portion of the letter is reproduced as follows:-

"...उक्त निगरानी संख्या-03(आर)/जी०एण्ड०एम० (शु०पी०)/2025 में उत्तर प्रदेश शासन, भूतत्त्व एवं खनिकर्म विभाग लखनऊ के आदेश संख्या-365/एस०एस०एम०/2025 दिनांक: 27-01-2025 के माध्यम से आदेश पारित किया गया था, जिसके अनुपालन में जिलाधिकारी महोदय, द्वारा कार्यालय के पत्र संख्या- 1133/30एम०एम०सी०/2024-25 दिनांक: 31-01-2025 द्वारा उपरोक्त खनन पट्टा को बहाल कर दिया गया। तदनुसार अवगत होने का कष्ट करें।"

10. SEIAA further noted that the project proponent approached the Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India

& Ors. in which the Hon'ble court has passed an order dated 07-10-2025. The operative part of the order is as below:

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"...In our view, this matter may be disposed of, keeping in mind the above observations made, by quashing and setting aside the impugned order and directing the authority concerned to grant an opportunity of hearing to the petitioner, and thereafter, pass a reasoned order in accordance with law. The entire procedure of passing the reasoned order should be completed within a period of eight weeks from date...."

11. The applicant submitted representation to SEIAA dated 30.10.2025 and 31.10.2025 annexing order of Hon'ble High Court in Writ-C no. 7251 of 2025 dated 07.10.2025 and requested to reinstate the cancelled EC by SEIAA.
12. In compliance of above Hon'ble court order dated 07-10-2025 and applicants letter dated 30.10.2025 and 31.10.2025, SEIAA issued letter No. 788/Parya/SEIAA/7335/2025 dated 26.11.2025, directing the project proponent to appear before the Authority on 02.12.2025. Accordingly, Shri Akhil Pratap Singh, authorized representative of Shri Chandra Pal Singh, along with Advocate Shri Rahul Srivastava, appeared and presented the sequence of proceedings on 02.12.2025. The applicant informed during the hearing that, in compliance of the order dated 27-01-2025 passed by the State Government under Statutory Revision No. 03(R)/G&M/2025, the entire amount of penalty imposed by DM has been deposited.
13. In compliance of order 07-10-2025 of Hon'ble High Court, Allahabad, Lucknow bench via Writ-C No. 7251 of 2025 Chandra Pal Singh vs. Union of India & Ors. SEIAA reviewed the matter giving opportunity to the project proponent and personal hearing on 02-12-2025. After due deliberation, SEIAA took note of the fact that DM, Jhansi had cancelled the lease of applicant twice and on both the occasions the cancellation order of DM has been set aside by Commissioner and subsequently by Govt. of UP as detailed in the foregoing paragraph. ADM, Jhansi vide letter dated 01.05.2025 has confirmed that the validity of mining lease has been re-instated. The project proponent has confirmed deposition of total amount of penalty imposed by DM, Jhansi.
14. SEIAA opined that the EC issued vide EC Identification No. EC23B001UP176919 dated 28.04.2023 be reinstated with all the conditions imposed in EC dated 28.04.2023 and the following conditions:-
 - a) The order to reinstate EC by SEIAA is subjected to any orders of the Hon'ble Supreme Court, Hon'ble High Court or Hon'ble NGT, and with the condition of strict adherence to all EC conditions & stipulations, including the mandatory submission of six-monthly compliance reports.
 - b) The mining operation shall be carried out in strict compliance of all the relevant Acts, Rules and regulations, orders of Govt. of India, Govt. of UP, Sustainable Sand Mining Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 and conditions of EC.
 - c) In case of any violation of acts/rules/guidelines in future deterrent action shall be taken, against the project proponent as per the provisions of law.
 - d) Unit shall ensure operation with maintenance of the PTZ camera with due connectivity to the command center of the Mining Department. It shall be ensured and supervised by Mining Department.
 - e) DM, Jhansi, RO, UPPCB and Mining Department shall conduct regular inspection to prevent illegal mining and ensure compliance of all conditions of environment clearance including EMP and CER.
 - f) Project proponent shall commence operation only after deposition of penalty levied by any authority.
 - g) All six monthly compliance report should be uploaded timely by project proponent."

Hence environmental clearance Identification No. EC23B001UP176919 dated 28.04.2023 is being restored.

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Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your kind information and necessary action under the provision of EIA notification 2006 (as amended)

(Manish Mittal (IFS))
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Manish Mittal (IFS))
Member Secretary, SEIAA